## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 250 OF 2018 & IA NO. 1801 OF 2018

Dated: 17th December, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

GRIDCO Limited ....Appellant(s)

**Versus** 

**Odisha Electricity Regulatory Commission** 

& Ors. ....Respondent(s)

Counsel for the Appellant(s) : Mr. Arijit Maitra

Counsel for the Respondent(s) : Mr. Rutwik Panda

Mr. G. Umapathy

Mr. Anshu Malik for R-1

Mr. Nishant Muar for R-2

Mr. Hemant Singh Mr. Ambuj Dixit for

Ms. Anandini K. for R-3

## <u>ORDER</u>

IA No. 1801 of 2018

(Appln. for condonation of delay in filing rejoinder)

For the reasons set out in the accompanying affidavit, delay in filing rejoinder is condoned and rejoinder is taken on record. The application is disposed of.

## **APPEAL NO. 250 OF 2018**

The learned counsel for the Respondent No.1 and 3 do not propose to file reply. They will file their respective written submissions during the course of hearing.

Submissions made by the learned counsel appearing for the Respondent No.1 and 3, as stated above, are placed on record.

The learned counsel for the Respondent No.1 and 3 are directed to file their written submissions within four weeks' time i.e on or before 09.01.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e on or before 23.01.2019 with advance copy to the other side.

List the matter on **04.02.2019**.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil) Judicial Member